

C O N T E N T S

**Fifteenth Series, Vol. XXXIII, Thirteenth Session, 2013/1935(Saka)
No.21, Friday, March 22, 2013/Chaitra 1, 1935 (Saka)**

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THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, March 22, 2013/Chaitra 1, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

MADAM SPEAKER: Question Hour. Question No. 361 – Shri Avtar Singh Bhadana.

... (Interruptions)

11.01 hrs

At this stage, Shri A.K.S. Vijayan, Shri C. Sivasami, Shri Thol Thirumaavalavan, Shri P. Lingam, Shri P.R. Natarajan and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: This is Question Hour. Nothing will go on record.

(Interruptions) ... *

MADAM SPEAKER: No, please. Bring it down. This is unbecoming of a Member of Parliament.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 12 Noon.

11.02 hrs

The Lok Sabha then adjourned till Twelve of the Clock.



* Not recorded.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

12.0 ½ hrs

At this stage, Shri R. Thamaraiselvan, Shri Shri C. Sivasami, Shri P. Lingam, Shri P. R. Natarajan and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

PAPERS LAID ON THE TABLE

... (Interruptions)

MADAM SPEAKER: Papers to be laid.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8787/15/13)

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2013-2014.

(Placed in Library, See No. LT 8788/15/13)

- (2) Detailed Demands for Grants of the Ministry of Panchayati Raj for the year 2013-2014.

(Placed in Library, See No. LT 8789/15/13)

- (3) Outcome Budget of the Ministry of Tribal Affairs for the year 2013-2014.

(Placed in Library, See No. LT 8790/15/13)

... (*Interruptions*)

THE MINISTER OF MINES (SHRI DINSHA PATEL): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Mines for the year 2013-2014.

(Placed in Library, See No. LT 8791/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, on behalf of my colleague, Shri M.M. Pallam Raju, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Outcome Budget of the Department of Higher Education, Ministry of Human Resource Development, for the year 2013-2014.

(Placed in Library, See No. LT 8792/15/13)

- (2) Outcome Budget of the Department of School Education and Literacy, Ministry of Human Resource Development, for the year 2013-2014.

(Placed in Library, See No. LT 8793/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2013-2014.

(Placed in Library, See No. LT 8794/15/13)

- (2) Outcome Budget of the Ministry of Women and Child Development for the year 2013-2014.

(Placed in Library, See No. LT 8795/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2013-2014.

(Placed in Library, See No. LT 8796/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Tourism for the year 2013-2014.

(Placed in Library, See No. LT 8797/15/13)

(2) Outcome Budget of the Ministry of Tourism for the year 2013-2014.

(Placed in Library, See No. LT 8798/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): Madam, I beg to lay on the Table:-

(1) A copy of the Oil Industry Development Board Staff Provident Fund Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 49(E) in Gazette of India dated 29th January, 2013 under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974.

(Placed in Library, See No. LT 8799/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 16 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:-

(i) S.O. 504(E) published in Gazette of India dated 4th March, 2013, exempting the State Agencies from the operation of the Order No. S.O. 2659(E) dated 31st October, 2012 upto the extent of a total quantity of 5.05 lakh bales for the Jute Year 2012-13.

(ii) S.O. 399(E) published in Gazette of India dated 18th February, 2013, exempting the State Agencies from the operation of the Order No. S.O. 2659(E) dated 31st October, 2012 upto the extent of a total quantity of 3.92 lakh bales for the Jute Year 2012-13.

(Placed in Library, See No. LT 8800/15/13)

(3) A copy of the Notification No. S.O.360(E) (Hindi and English versions) published in Gazette of India dated 13th February, 2013, constituting the Standing Advisory Committee comprising of Chairman and members, mentioned therein,

for a period of three years from the date of publication of the notification issued under sub-section (1) of Section 4 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.

(Placed in Library, See No. LT 8801/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):

Madam, on behalf of my colleague, Shri Jitin Prasada, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission, Tripura, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission, Tripura, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8802/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2011-2012.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8803/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Society U.T. Chandigarh, Chandigarh, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Society U.T. Chandigarh, Chandigarh, for the year 2011-2012.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 8804/15/13)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Delhi, for the year 2011-2012.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 8805/15/13)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Mission Mizoram, Aizawl, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Mission Mizoram, Aizawl, for the year 2008-2009.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 8806/15/13)

- (11) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2011-2012, together with Audit Report thereon.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 8807/15/13)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society Jammu and Kashmir, Srinagar, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ujala Society Jammu and Kashmir, Srinagar, for the year 2010-2011.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 8808/15/13)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society Jammu and Kashmir, Srinagar, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ujala Society Jammu and Kashmir, Srinagar, for the year 2011-2012.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 8809/15/13)

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2009-2010.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library, See No. LT 8810/15/13)

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2010-2011.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(Placed in Library, See No. LT 8811/15/13)

... (*Interruptions*)

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): Madam, on behalf of my colleague, Shri Prateek Prakashbapu Patil, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Coal for the year 2013-2014.

(Placed in Library, See No. LT 8812/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):
Madam, on behalf of my colleague, Dr. Shashi Tharoor, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8813/15/13)

- (3) A copy of the Copyright Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R.172(E) in Gazette of India dated 14th March, 2013 under sub-section (3) of section 78 of the Copyright Act, 1957.

(Placed in Library, See No. LT 8814/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2011-2012, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8815/15/13)

... (Interruptions)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):
महोदया, मैं वर्ष 2013-14 के लिए खाद्य प्रसंस्करण उद्योग मंत्रालय के अनुदानों की मांगों की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library, See No. LT 8816/15/13)

... (व्यवधान)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):
महोदया, मैं अपने सहयोगी श्री तारिक अनवर की ओर से निम्नलिखित पत्र सभा-पटल पर रखता हूँ:

(1) कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):

(क) (एक) जम्मू कश्मीर राज्य कृषि उद्योग विकास निगम लिमिटेड, श्रीनगर के वर्ष 1996-1997 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) जम्मू कश्मीर राज्य कृषि उद्योग विकास निगम लिमिटेड, श्रीनगर के वर्ष 1996-1997 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No. LT 8817/15/13)

(ख) (एक) जम्मू कश्मीर राज्य कृषि उद्योग विकास निगम लिमिटेड, श्रीनगर के वर्ष 1997-1998 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) जम्मू एण्ड कश्मीर स्टेट एग्री इंडस्ट्रीज़ डेवलपमेंट कारपोरेशन का वर्ष 1997-1998 का वार्षिक प्रतिवेदन तथा लेखापरीक्षित लेखे और उन पर नियंत्रक और महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 8818/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ABU HASEM KHAN CHOUDHURY): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jansankhya Sthirata Kosh, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8819/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): Madam, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 153(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.232 (Tanda-Raebareilly Section) in the State of Uttar Pradesh.
- (ii) S.O. 148(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management

and operation of National Highway No.232 (Raebareilly-Banda Section) in the State of Uttar Pradesh.

- (iii) S.O. 77(E) published in Gazette of India dated 7th January, 2013, authorizing the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Uttar Pradesh.
- (iv) S.O. 2228(E) published in Gazette of India dated 20th September, 2012, making certain amendments in the Notification No. S.O. 2912(E) dated 28th December, 2011.
- (v) S.O. 2251(E) published in Gazette of India dated 20th September, 2012, authorising the Special Land Acquisition Officer (Joint Organization), Aligarh, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 93 (Aligarh-Moradabad Section) in the State of Uttar Pradesh.
- (vi) S.O. 2244(E) published in Gazette of India dated 20th September, 2012, making certain amendments in the Notification No. S.O. 1136(E) dated 18th May, 2011.
- (vii) S.O. 1918(E) published in Gazette of India dated 21st August, 2012, making certain amendments in the Notification No. S.O. 1925(E) dated 19th August, 2011.
- (viii) S.O.2113(E) published in Gazette of India dated 8th September, 2012, making certain amendments in the Notification No. S.O. 1481(E) dated 4th July, 2012.
- (ix) S.O. 1141(E) published in Gazette of India dated 21st May, 2012 making certain amendments in the Notification No. S.O. 1711(E) dated 22nd July, 2011.

- (x) S.O. 487(E) published in Gazette of India dated 28th February, 2013 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(Placed in Library, See No. LT 8820/15/13)

(2) A copy each of the following notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988.

- (i) S.O. 293(E) published in Gazette of India dated 31st January, 2013, entrusting the stretches, mentioned therein, of new National Highways No. 709, 162, 158 and 927A to National Highway Authority of India
- (ii) S.O. 486(E) published in Gazette of India dated 28th February, 2013 entrusting the stretches, mentioned therein, of new National Highway No. 65 to National Highway Authority of India.

(Placed in Library, See No. LT 8821/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): Madam, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) regarding allotments made under 5% discretionary quota in accordance with the guidelines issued *vide* Directorate of Estates OM No. 12035/2/97-Pol.II(Pt.II) dated 17/11/1997, for the year ending 31st December, 2012.

(Placed in Library, See No. LT 8822/15/13)

... (*Interruptions*)

12.05 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Madam, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 14th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 14th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 14th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jharkhand Appropriation Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 15th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jharkhand Appropriation (No.2) Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 15th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st March, 2013 agreed without any amendment to the Criminal Law (Amendment) Bill, 2013 which was passed by the Lok Sabha at its sitting held on the 19th March, 2013."

... (*Interruptions*)

12.05 ¼ hrs.

**STANDING COMMITTEE ON AGRICULTURE
45th Report**

श्री बसुदेव आचार्य (बांकुरा): महोदया, मैं 'राष्ट्रीय सहकारी विकास निगम (संशोधन) विधेयक, 2012' के बारे में कृषि संबंधी स्थायी समिति का 45वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.05 ½ hrs.

**STANDING COMMITTEE ON LABOUR
Statements**

श्री दारा सिंह चौहान (घोसी): महोदया, मैं श्रम संबंधी स्थायी समिति के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ -

1. 'बीड़ी कर्मकारों का कल्याण' के बारे में समिति के 17वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट श्रम संबंधी स्थायी समिति की सिफारिशों / टिप्पणियों पर 30वीं की-गई-कार्रवाई प्रतिवेदन (पंद्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा आगे की-गई-कार्यवाही दर्शाने वाला विवरण।
2. वस्त्र मंत्रालय के अनुदानों की मांगो (2012-2013) के बारे में 29वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट श्रम संबंधी स्थायी समिति की सिफारिशों / टिप्पणियों पर 34वीं की-गई-कार्रवाई प्रतिवेदन (पंद्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा आगे की-गई-कार्यवाही दर्शाने वाला विवरण।

12.06 hrs.

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 3048 DATED 15.03.2013 REGARDING CGHS EMPANELLED HOSPITALS *

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, I beg to lay on the Table of the House a Statement correcting the reply to the Lok Sabha Unstarred Question No.3048 for 15th March, 2013, regarding CGHS empanelled Hospitals, due to some typographical error (in English version), the date given in point 2 (ii) of reply to parts (a) & (b) has been shown as (w.e.f. 12.9.2013) instead of (w.e.f. 12.9.2012).

The correct reply of the question is annexed.

* Laid on the Table and also placed in Library, See No. LT 8823/15/13.

GOVERNMENT OF INDIA**MINISTRY OF HEALTH AND FAMILY WELFARE
LOK SABHA
UNSTARRED QUESTION NO3048
ANSWERED ON 15.03.2013
CGHS EMPANELLED HOSPITALS**

3048 .SHRI NAMA NAGESWARA RAO
SHRI RAMESH RATHOD
SHRIMATI JAYA PRADA

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether certain private hospitals have been removed from the CGHS empanelled list of hospitals recently;
- (b) if so, the details thereof and the reasons therefor, hospital-wise; and
- (c) the corrective steps taken/being taken by the Government for those patients who were already under treatment in such hospitals and have to pay heavy charges on every visit and also on every diagnostic test/medical treatment after removal of such hospitals from CGHS empanelled list?

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b): Yes. Some private hospitals in Delhi NCR are no longer on the list of CGHS empanelled private hospitals. The details are as under:

1. The following hospitals have opted not to renew their empanelment with CGHS after completion of two years of empanelment. Accordingly they have been removed from CGHS panel w.e.f. 13.02.2013:

- (i) Escort's Heart Institute & Research Centre, New Delhi

(ii) Max Super Specialty Hospital , New Delhi

2. Empanelment of following two hospitals have been suspended:

(i) Max Devki Devi Heart & Vascular Institute, New Delhi (w.e.f. 13.02.2013) as the hospital stopped credit facility to eligible CGHS beneficiaries;

(ii) Babu Nature Cure Hospital, New Delhi (w.e.f.12.09.2013) on account of deficiency in services.

In addition, the following hospitals in Delhi NCR have been removed w.e.f. 18.12.2012 from the CGHS panel for non-compliance of the terms and conditions of their empanelment with CGHS.

(i) Garg Multispecialty Dental & Research Centre, Ghaziabad

(ii) Jain Hospital, Jagriti enclave, New Delhi

(iii) Kalra Hospital, New Delhi

(iv) Orthonova Hospital, New Delhi

(c): CGHS beneficiaries already admitted and undergoing inpatient treatment with prior permission at the time of removal are permitted to complete their treatment at those hospitals.

There is no provision for allowing regular treatment from any private non empanelled hospitals under normal circumstances.

Government has revived continuous empanelment scheme on 14.2.2013 for empanelment of more number of eligible hospitals under CGHS.

12.06 ¼ hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 176th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2012-13), pertaining to the Ministry of Tourism*

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI): I beg to lay the Statement on the status of implementation of recommendations contained in the 176th Report of Department-related Parliamentary Standing Committee on Transport, Tourism and Culture in pursuance of the direction of the hon. Speaker, Lok Sabha which reads as under:-

“The Minister concerned shall make once in six months a statement in the House regarding the status of implementation of recommendations contained in the Reports of Department-related Parliamentary Standing Committee of Lok Sabha with regard to his Ministry.”

2. The Standing Committee on Transport, Tourism & Culture considered and adopted the 176th Report of the Committee on Demands for Grants (2012-13) of Ministry of Tourism in its meeting held on 3rd May, 2012. The Report was laid on the Table of the Lok Sabha on 7th May, 2012.

3. Madam Speaker, in its Report the Standing Committee made 72 recommendations which have been accepted. The Action Taken Replies on recommendations of the Committee have been furnished to the Rajya Sabha Secretariat on 6th August, 2012.

4. I also lay on the Table of the House the present status of implementation of each recommendation as an Annexure.

* Laid on the Table and also placed in Library, See No. LT 8824/15/13.

12.06½ hrs**(ii)Return of two Italian Marines to India accused in the killing of two Indian fishermen***

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED):

Madam, I seek your permission to lay the paper. I beg to lay the paper and I want to bring to the notice of the House that the marines are now coming back....

(Interruptions)

I rise to inform the House on recent developments on the issue of return of two Italian marines to India accused in the killing of two Indian fishermen.

In response to concerns raised by the Members of the House, Hon'ble Prime Minister had made a statement on 13 March 2013 on the matter regarding the decision by Italy not to send back two Italian marines accused in the killing of two Indian fishermen. Prime Minister had stated, *inter alia*, that the Government has insisted that the Italian authorities respect the undertaking they have given to the Hon'ble Supreme Court and return the two accused persons to stand trial in India. The Minister for Parliamentary Affairs Shri Kamal Nath had also stated during the Zero Hour on 13 March 2013 in the Rajya Sabha that all issues raised by Members in this matter will be addressed and answered at a time and in a manner which the Chair may decide.

It would be recalled that the Supreme Court in its Order of 22 January 2013 allowed an application by the two Italian marines, Massimiliano Latorre and Salvatore Girone and permitted them to travel to Italy and to remain in the Republic of Italy for a period of four weeks. The Order, *inter alia*, stated that the marines shall travel to Italy, remain in Italy and return to India under the care, supervision and control of the Italian Republic. On return, they shall once again be bound by the conditions contained in the Order passed by the court on 18

* Laid on the Table and also placed in Library, See No. LT 8825/15/13.

January 2013. The Republic of Italy gave an undertaking to the court that the Italian marines will be kept under its constant custody, supervision and control during this period and took full responsibility for securing the return of the Italian marines to New Delhi on or before the expiry of the period permitted by the court.

Earlier the Supreme Court in its order dated 18 January 2013, in a writ petition filed by the Italian marines and the Republic of Italy raising several jurisdictional issues, had ruled, *inter alia*, that India has jurisdiction, the matter will be put before a Special Court to be set up by the Union of India in consultation with the Chief Justice of India to try this case and to dispose of the same in accordance with the provisions of the Maritime Zones Act, 1976, the Indian Penal Code, the Code of Criminal Procedure and the provisions of UNCLOS 1982, where there is no conflict between the domestic law and UNCLOS 1982.

A communication was received by the Ministry of External Affairs from the Embassy of Italy in New Delhi late in the evening of 11 March 2013 conveying, *inter alia*, that Italy deems that there is an existing controversy with India concerning the applicability of the provisions of the United Nations Convention on the Law of the Sea of 1982 and the general principles of international law applicable to the Enrica Lexie incident. For these reasons, it requested the Indian Government to set up a meeting at diplomatic level in order to reach an amicable solution of the said controversy, and conveyed that "since a controversy between the two States has been established, the two Italian Marines, Mr. Latorre and Mr. Girone, will not return to India on the expiration of the permission granted to them".

On 14 March 2013, the Attorney General of India filed an Affidavit before the Hon'ble Supreme Court conveying these developments in this matter to the Hon'ble Court. The matter was heard by Hon'ble Supreme Court on 18 March 2013. The next hearing is scheduled for 2 April 2013.

Our position has been conveyed in clear terms to the Italian Government. The Supreme Court has affirmed that India has the jurisdiction to try the case even as it has given another opportunity vide its judgement of 18 January, to the petitioners to raise the issue of jurisdiction by adducing evidence before the Special Court to be set up for trial of this case. The Italian requests for diplomatic or expert level meetings to consider the issue of jurisdiction or referring the case to arbitration or any other judicial mechanism cannot be accepted. I have made it clear that the Republic of Italy is bound to honour the solemn commitment that it has made to the Supreme Court to ensure the return of the marines to India within the time period permitted by the Supreme Court.

Following this, we were informed through a diplomatic approach that the Government of Italy would be willing to send the two marines back to India as per its commitment. It sought from India clarifications regarding the conditions applicable to the marines on their return and the provisions regarding the death penalty that could be applicable in this case which was an Italian concern. Notwithstanding the pending proceedings, the Government has informed the Italian Government that the two marines will not be liable for arrest if they return within the timeframe laid down by the Supreme Court of India, and shall once again be bound by the conditions contained in the order passed by the Court on 18th January 2013; and that, according to well settled Indian jurisprudence, this case would not fall in the category of matters which attract the death penalty, that is to say the rarest of rare cases. Therefore, there need not be any apprehension in this regard.

These clarifications will also be placed before the Hon'ble Supreme Court appropriately. Following the clarification, we have a confirmation that the Italian Government is arranging for the return of the two Italian marines within the timeframe permitted by the Supreme Court.

I am glad that the matter has been brought to a satisfactory conclusion and the trial of the marines will now proceed as per the directions of the Supreme Court in its order of 18 January 2013.

12.06 ¾ hrs.

MATTERS UNDER RULE 377*

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. The hon. Members may personally hand over slips at the Table of the House immediately as per practice.

... (*Interruptions*)

(i) Need to give financial assistance to Madhya Pradesh for providing relief to farmers who suffered loss of crops due to frost and hailstorms

श्री सज्जन वर्मा (देवास): मध्य प्रदेश के किसानों के लिए अत्यंत दुर्भाग्यपूर्ण स्थिति इस समय निर्मित है। विगत 7-8 वर्षों से मध्य प्रदेश के मालवा तथा निमाड़ अंचल में पाले और ओलों के गिरने से लगातार किसान की फसल बर्बाद हो रही है और किसान कर्ज के दलदल में फंसता जा रहा है। राज्य सरकारें सही ढंग से बरबाद हुई फसलों का आंकलन व सर्वे नहीं करवा पाती है।

इसी माह फरवरी में मध्य प्रदेश के मालवा तथा निमाड़ अंचल सहित प्रदेश के तमाम जिलों में ओलावृष्टि की वजह से फसलें नष्ट हो गई हैं। इन्हीं कारणों से किसान आत्महत्या की तरफ प्रवृत्त होता है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि मध्य प्रदेश के किसानों को राहत पहुंचाने के लिए मुआवजे के रूप में एक बड़ी राशि आवंटित करें तथा केन्द्र सरकार द्वारा आपदा प्रबंधन के लिए राज्य सरकारों को करोड़ों-करोड़ रुपये की जो राशि आवंटित की जाती है वह अधिकांश राज्य सरकारें खर्च नहीं कर पाती है। उस राशि को भी ओले और पाले से पीड़ित राज्यों को आवंटित कर दी जाए तथा सभी राज्यों को यह निर्देश दिए जावें कि ओले और पाले से नष्ट फसलों की सर्वे इकाई प्रत्येक खेत अथवा बीघे को माना जाए न कि हेक्टेयर को।

* Treated as laid on the Table.

(ii) Need to repair and maintain National Highways in Kerala

SHRI N. PEETHAMBARA KURUP (KOLLAM): The National Highways in Kerala are in a bad shape. Because of the poor and dilapidated condition of the roads including the National Highways, Kerala tops in road accidents and thereby loss of lives in the country. Service roads, over-bridges, under passages and signals are lacking in Kerala. The excessive rain almost throughout the year in Kerala is also playing a major role in further damaging roads of Kerala. It is needless to mention that dilapidated National Highways are creating difficulties for thousands of domestic and foreign tourists visiting the State.

I, therefore, urge upon the Hon'ble Minister of Road Transport and Highways to take up the maintenance work as well as new works on the National Highways in Kerala on top priority.

(iii) Need to construct a rail over bridge on level crossing no. 427 near Satchiapuram village on Sivakasi-Srivilliputhur section in Virudhunagar parliamentary constituency Tamil Nadu

SHRI MANICKA TAGORE (VIRUDHUNAGAR): The level-crossing located at Satchiapuram Village (LC No.427) at km.563/100 on Sivakasi-Srivilliputhur section lies on the Sivakasi- Srivilliputhur State Highway and is being used by the people of the surrounding villages such as Ayyampatti, Aalaiyur, Katlapatti, Meenakshipuram. This place falls under the Virudhunagar parliamentary constituency, in Tamil Nadu.

In view of the presence of many small-scale manufacturing units involved in the manufacture of fireworks, matches, and also in view of the flourishing printing industry, a large number of transport vehicles ply on this road and the traffic density on this State Highway and particularly on this stretch is too high. All transport vehicles catering to the needs of the match, fireworks, printing and textiles industry that flourish in Sivakasi and its neighbourhood, transporting raw materials into Sivakasi and moving the finished products out of Sivakasi to the southern districts of the State have to cross this Satchiapuram level-crossing. In the absence of a rail over bridge or an underpass at this location, the transport vehicles have to wait for a long time at the level-crossing resulting in heavy traffic jams and congestion on this particular location.

As the people's representative of Virudhunagar constituency, I would like to urge upon the Government to consider construction of a rail over bridge to ease the traffic congestion at level crossing near Satchiapuram village on Sivakasi-Srivilliputhur State Highway in my parliamentary constituency in Tamil Nadu.

(iv) Need to make River Yamuna flowing through Delhi pollution free

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): राजधानी दिल्ली से होकर गुजर रही यमुना नदी में बढ़ते प्रदूषण की अनदेखी यकीनन दुर्भाग्यपूर्ण है। यमुना का बढ़ता प्रदूषण न केवल वर्तमान में कई समस्याओं की वजह बन रहा है, अपितु यह भविष्य में बड़े खतरे की आहट भी है। यमुना नदी दिल्ली में पल्ला क्षेत्र में प्रवेश कर वजीराबाद बैराज पहुंचती है और यहां से यह 22 किमी. की दूरी तय कर दिल्ली के अंतिम छोर ओखला बैराज तक का सफर करती है। दिल्ली में यमुना का जलभरण क्षेत्र 2 से 3 किमी. है। यानी कभी इसी यमुना की चौड़ाई 2 से 3 किमी. रही होगी। लेकिन आश्चर्य की बात यह है कि वर्तमान में राजधानी के कई हिस्सों में यमुना एक नाले जैसी ही दिखाई देती है। यमुना के अपने पूरे बहाव क्षेत्र में सर्वाधिक गंदी दिल्ली के 22 किमी. के क्षेत्र में ही है। इसका प्रमुख कारण दिल्ली और इसके आसपास के क्षेत्रों का करीब 85 प्रतिशत कचरा यमुना में डाला जाता है। केवल दिल्ली का ही तीन चौथाई सीवरेज 22 नालों के जरिए यमुना में डाला जाता है और इसमें से अधिकतर से बिना शोधित किए गंदा पानी नदी में गिरा दिया जाता है। इसके परिणामस्वरूप यमुना दुनिया की सर्वाधिक प्रदूषित नदियों में से एक है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह राजधानी दिल्ली से गुजरने वाली यमुना को प्रदूषण रहित बनाए जाने के साथ-साथ उसके अस्तित्व को बचाने हेतु एक कारगर योजना बनाकर उसे शीघ्र क्रियान्वित किए जाने हेतु आवश्यक पहल करें।

(v) Need to amend the constitution of India in order to provide reservation to SC/ST community irrespective of their place of birth

SHRI S.S. RAMASUBBU (TIRUNELVELI): Some persons belonging to the Scheduled Caste/Tribe and OBC communities of Tamil Nadu migrated to Delhi more than 5 decades ago. Now, they are permanently living as domicile. They are exercising their basic rights such as casting votes in municipal, panchayat and parliamentary elections. But they are denied the privilege to contest the above elections as well as status of SC/ST and OBC community since they have crossed the borders of State of their origin.

The benefits of reservation as guaranteed by Article 16(4) of our Constitution, which is a basic right and supposed to be enjoyed by fellow SCs/STs and OBC is not available to them as the State of Delhi does not provide reservation to them in educational institutes and Government services. They are also not issued caste certificates. Moreover, the caste certificate issued by appropriate authorities of Tamil Nadu Government is also not accepted in Delhi which may enable them to get their dues as enshrined in the Constitution of India. Similarly, when they approach the Government of Tamil Nadu for seeking admission in educational institutes or for employment opportunities, their claim is also rejected on the ground that the individuals belonging to these communities have domiciled in States outside Tamil Nadu i.e. Delhi though their origin is from Tamil Nadu.

Hence I urge upon the Union Government to bring a suitable legislation to amend the Constitution of India to ensure the reservation meant for SC, ST and OBC is also available to them even if they migrate to other States.

(vi) Regarding inclusion of Anglo-Indians as a separate category among minority communities and provide them reservations in Central Universities in the country

SHRI CHARLES DIAS (NOMINATED): The Anglo-Indians have been recognized as a separate minority community and clearly defined in the Constitution as per Article 366 (2). They are an ethnic minority with a distinct culture and language. The framers of our Constitution had provided representation to them in the Lok Sabha by Article 331 and in State Legislative Assemblies by Article 333.

The Anglo-Indian community has become economically and educationally backward for historical reasons and when the job reservations to them in Central services ceased in 1960, it has become all the more worse. They are now counted along with Christians for the purpose of categorization as most of them belong to this religion. As the Constitution does not impose any religious tag on them, Anglo-Indians cannot be categorized altogether as Christians. The move of the Central Government to provide reservation of seats in Central Universities to minorities like Muslims, Sikhs, Parsis, Jains, Buddhists etc. by OM dated 22/12/2011 issued from the Ministry of Human Resource Development was a reasonable one. The Anglo-Indian community had approached the Govt. to include them as a separate category and to provide them reservations in Central Universities along with the minorities now listed in this group. I urge upon the Govt. to consider this matter and also to take necessary steps to pursue the case before the Supreme Court of India in this regard.

(vii) Need to allocate sufficient funds for completion of National Waterway No. 4 project connecting Andhra Pradesh, Tamil Nadu and Puducherry

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): The Government had conducted studies to explore the possibilities of development of IWT on the integrated waterway system canals alongwith rivers falling in the areas of Andhra Pradesh and Tamil Nadu. Then the National Waterway No. 4 (NW-4) a 1,095 kilometres long waterway was declared as National Waterway No. 4 on 24 November 2008 under the Provisions of National Waterways Act, 2006. According to this Act, it will take five years and Rs. 542 crores for the completion of the proposed new national waterways and is scheduled for completion in this year.

The river section of the NW-4 comprises two major sections - a) "Godavari river section" and b) "Krishna river section". The Godavari River section stretches from Bhadrachalam to Dowleiswaram, Rajahmundry. The Krishna River section stretches from Wazirabad Nalgonda district to Prakasam Barrage, Vijayawada. It connects the States of Andhra Pradesh, Tamil Nadu and the Union Territory of Puducherry. The NW-4 runs along the Coromandal Coast through Kakinada, Eluru, Commanur and Buckingham Canals in South India. The experts in this field have recognised its importance and informed the Government that this is one of the best natural water Ways. Though it was announced about 5 years ago, no major progress has been achieved and no fund allocation for this project has been made. In fact, the Ministry of Shipping during last year's Budget had asked for budgetary allocation for this project but due to non-approval by Planning Commission, no budgetary allocation has been made. I, therefore, urge upon the Government to allocate sufficient funds for this project and expedite completion of this project at the earliest.

(viii) Need to provide stoppage of important trains at railway stations at Belthara Road, Revati and Kiriharapur in Ballia district of Uttar Pradesh

श्री रमाशंकर राजभर (सलेमपुर): मेरे संसदीय क्षेत्र के अंतर्गत जनपद बलिया, उत्तर प्रदेश में बेलथरा रोड 'ए' श्रेणी रेलवे स्टेशन व रेवती रेलवे स्टेशन पूर्वोत्तर रेलवे के वाराणसी मंडल का सर्वाधिक रेल राजस्व अर्जित करने वाला रेलवे स्टेशन है। बेलथरा रोड स्टेशन तीन जनपदों की सीमा पर स्थित होने के कारण प्रतिदिन हजारों यात्री का आवागमन होता है तथा रेवती रेलवे स्टेशन उत्तर प्रदेश एवं बिहार की सीमा पर स्थित है। काफी पिछड़ा क्षेत्र होने के कारण प्रतिदिन हजारों लोग रोजी रोजगार के लिए अन्य शहरों में जाते हैं। किंतु उक्त दोनों स्टेशन पर प्रमुख रेलगाड़ियों का ठहराव न होने से यात्रियों को असुविधा व रेल राजस्व की क्षति हो रही है। रेलगाड़ियों के ठहराव के लिए क्षेत्रीय लोगों द्वारा बार-बार धरना प्रदर्शन, चक्का जाम व ज्ञापन मेरे पत्र के माध्यम से रेल प्रशासन/बोर्ड तथा मंत्रालय को अवगत कराया गया है। किंतु रेलवे बोर्ड द्वारा गाड़ियों का ठहराव नहीं किया गया है। जबकि डीआरएम पूर्वोत्तर रेलवे द्वारा प्रस्ताव भी मुख्यालय को दो बार भेजा गया है। क्षेत्र में धरना प्रदर्शन व रास्ता जाम आंदोलन किया जा रहा है।

अतः जनहित व रेल राजस्व वृद्धि हेतु सहानुभूतिपूर्वक विचार करते हुए बेलथरा रोड, रेवती एवं किडिहरापुर रेलवे स्टेशन पर रेलगाड़ियों का ठहराव अति आवश्यक है जिनका विवरण निम्न प्रकार है:-

1. बेलथरा रोड 'ए' श्रेणी स्टेशन पर ठहराव
 - क. 12537/12538, बापू धाम सुपरफास्ट एक्सप्रेस
 - ख. 15021/15022, शालीमार एक्सप्रेस
 - ग. 11037/11038, गोरखपुर पुणे एक्सप्रेस
2. रेवती स्टेशन पर ठहराव
 - क. 15159/15160, छपरा दुर्ग सारनाथ एक्सप्रेस
 - ख. 13105/13106 बलिया सियालदह एक्सप्रेस
 - ग. 15111/15112 छपरा वाराणसी इंटरसिटी एक्सप्रेस
3. किडिहरापुर स्टेशन पर ठहराव
 - क. 1504/1503 वाराणसी गोरखपुर इंटरसिटी एक्सप्रेस

(ix) Setting up of an airport at Hosur in Tamil Nadu

SHRI E.G. SUGAVANAM (KRISHNAGIRI): Hosur is an important business centre in Tamil Nadu. It is mere 30 kms. away from the Electronics City, Bangalore, Karnataka. Hosur is fast emerging as an industrial city in Tamil Nadu and is having adequate infrastructural facilities. In Hosur, hundreds of companies like Ashok Leyland, TVS, TITAN Industries, Hindustan Motors, other software and engineering companies are located. Several thousands of people, businessmen and workers are getting employment opportunities in those industries. Students pursuing higher education are also living in Hosur.

Hosur is an ideal place for development of airport. The new airport at Bangalore is faraway from Bangalore city and people are facing a lot of difficulties to reach there. It takes more than 2 hours to reach the Bangalore airport from the Bangalore city. Therefore, if an airport is set up at Hosur, it will be very much useful for the people of both Tamil Nadu and Karnataka, particularly for Bangalore city.

Keeping in view of the above, I humbly urge upon the Civil Aviation Minister to take necessary steps to set up an airport at Hosur in Tamil Nadu.

(x) Regarding inclusion of Odisha under Special Category States to avail benefit of the National Electricity Fund interest subsidy Scheme

SHRI BHARTRUHARI MAHTAB (CUTTACK): Government of India has floated the National Electricity Fund (NEF) interest subsidy scheme linking it with the reforms undertaken. The financial implications of NEF would be interest subsidy aggregating to Rs 8466 cr spread over 14 years for loan disbursement amount of Rs 25000 cr for distribution schemes sanctioned during the years i.e. 2012-13 and 2013-14. The scheme covers both the public as well as private discoms. The criteria met by Odisha are: power sector Reforms in Odisha in place from mid nineties; discoms are filling annual revenue requirements and Tariff petitions before the State Regulators and the same is being approved regularly on annual basis; State Commission has been approving the 5 years business plan of Discoms on regular basis.

Odisha has already put in place Rs 2400 cr CAPEX plan to develop and renovate the intra-state distribution system with equal contribution from the Government as well as Discoms. Therefore, Odisha should be included under special category States like Bihar and Jharkhand to avail the necessary benefit under the NEF interest subsidy scheme.

I urge upon the Government to accept the proposal of the State Government of Odisha at the earliest.

(xi) Need to raise a Dalit Regiment in Army

श्री कुलदीप विश्नोई (हिंसार) : द्वितीय विश्व युद्ध के दौरान अंग्रेजों ने 1 मार्च, 1943 को हमारे एक दलित समुदाय के नाम पर एक रेजीमेंट गठित की थी । इस रेजीमेंट को वर्ष 1946 में विघटित कर दिया गया ।

मेरी मांग है कि हमारी भारतीय सेना में दलित रेजीमेंट के नाम से एक नई रेजीमेंट का गठन किया जाना चाहिए तथा इस में सभी दलित समुदायों के लोगों को भर्ती किया जाए । मैं यह भी मांग करता हूँ कि तत्कालीन रेजीमेंट के भूतपूर्व सैनिकों को स्वतंत्रता सेनानियों का दर्जा दिया जाए ।

... (Interruptions)

अध्यक्ष महोदय : आप लोग वापस जाइए।

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet on Monday, the 22nd April 2013 at 11 a.m.

12.07 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, April 22, 2013/Vaisakha 2, 1935 (Saka).

